

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:5079  
ANSWERED ON:27.08.2010  
INCOME TAX REFUNDS  
Pakkirappa Shri S.

**Will the Minister of FINANCE be pleased to state:**

- (a) whether Income Tax Refund cases due to senior citizens with amount of less than rupees five thousand are not being disposed of promptly in Delhi;
- (b) if so, the reasons therefor;
- (c) the number of such cases pertaining to the financial year 2009-10 and the two preceding financial years still pending for disposal in Delhi, year-wise alongwith the reasons for delay in their disposals; and
- (d) the action proposed to be taken against delinquent staff and officers concerned with such cases for unnecessary delay?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): All Income Tax refund cases (including those of senior citizens) are being processed on priority basis.

(b): Does not arise in view of (a) above.

(c) & (d): The financial year-wise number of income tax refund cases pertaining to senior citizens is not available as prescribed return is not so classified. All the refunds for returns received up to financial year 2008-09 have been issued. The processing of returns and issuance of refunds for financial year 2009-10 has not been completed. In some cases delay is caused due to technical reasons like delay in PAN migration, quoting of invalid PAN, verification of taxes paid or deducted; technical constraints like link failure, system overload, etc & deficiencies like incomplete bank account details filed in the return. The Income Tax Department is making all efforts to overcome the bottlenecks.

However, the statutory time limit to process returns and issue refund for returns received in financial year 2009-10 is 31-03-2011.